

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 1486/2024 in C.P. (IB)/786(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

**NAME OF THE PARTIES:- Allcheckdeals India Private Limited
Vs. 4b Networks Private Limited
IN THE MATTER OF
Krishkan Investment Private Limited
Vs.
4B Networks Private Limited**

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1486 of 2024:- Sr. Counsel, Zal Andhyarujina a/w Sanjeev Sharma, Vaibhav Kakkar, Anirudh Krishna Gandhi, Akansha Agarwal and Vaishali Goyal appeared for the Applicant through VC and Counsel, Geeta Toraskar appeared for the Respondent no. 1/RP through VC. This Application is filed by the Applicant u/s 60(5) of the IB Code, 2016 *inter alia* for recall of the admission order dated 12.01.2024. Counsel appearing for the RP seeks time to file reply. Let reply, if any, on behalf of the Respondent no. 1 be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing.

Further **Registry is directed** to issue notice to the Respondent no. 2 intimating the next date of hearing and file track consignment report at

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least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to the Respondent no. 2 intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing. List this matter on **01.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)